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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

DA NO. 1195 of 1988

O.P. Bansal

.. .. Applicant

Versus

Union of India etc.

.. .. Respondents.

Coram: Hon'ble Mr. Ju-stice J.D. Jain, Vice-Chairman. Hon'ble Mr. Kaushal Kumar, Member(A).

Present: Applicant in person.

Mr. Ramji Srinivasan Advocate for Mr. A.K.Sikri Advocate for the Respondents.

ORDER:

The Counsel for the Respondents states that relief
No. 1 in this case has already been granted to the Applicant
and he has been paid the amount due to him. The Applicant
admits this fact. The payment has been made to him on
2.11.1988. The 2nd relief sought by the Applicant is for
payment of compound interest @ 6% per annum on account of
abnormal delay and negligence on the part of the Respondents
in withholding TA/DA claim falling due on 1.1.1983.

Admitted.

We have heard the Applicant as well as the Counsel for the Respondents. Having regard to the fact that the claim of the Applicant embodied in relief No. 1 has been found to be genuine one and he has since been paid the same after the filing of this Application, we think it is a fit case where the Respondents should also pay interest on the said amount. The delay is of five years and not of few months. The Counsel for the Respondents, however, explains that a departmental enquiry was going on against the Applicant regarding this very matter but eventually the Applicant was exonerated in the year 1985. If that be so, there is still a delay of more than three years in making the payment of the said amount.



Under the circumstances, we direct the Respondents to pay interest @ 6% per annum(simple) with effect from 1.1.1983 till the actual date of payment within two months from today.

This case stands disposed of accordingly.

(Kaushal Kumar) Member(A) (J.D.Jain) Vice-Chairman

Nov. 7, 1988